

ITEM NO.1501
(For Judgment)

COURT NO.8

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.7175/2021

CPL ASHISH KUMAR CHAUHAN (RETD.)

Appellant(s)

VERSUS

COMMANDING OFFICER & ORS.

Respondent(s)

([HEARD BY: HON. S. RAVINDRA BHAT AND HON. DIPANKAR DATTA, JJ.].....Ms. Meenakshi Arora, Senior Advocate is appointed as Amicus Curiae and Ms. Vanshaja Shukla, Advocate to assist the Amicus Curiae as per court's order dated 8.4.2022.)

(IA No. 156169/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 156174/2021 - GRANT OF INTERIM RELIEF, IA No. 156171/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON & IA No. 156168/2021 - PERSONAL HEARING BEFORE THE COURT)

Date : 26-09-2023 This appeal was called on for pronouncement of Judgment today.

For Appellant(s)

Petitioner-in-person

For Respondent(s)

Mr. Arvind Kumar Sharma, AOR

1. Hon'ble Mr. Justice S. Ravindra Bhat pronounced the Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Dipankar Datta.

2. The Appeal is allowed and any pending applications are disposed of, in terms of the signed Reportable Judgment.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file)